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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE CHILDREN'S UNIVERSITY (AMENDMENT) BILL, 2023.

GUJARAT BILL NO. 21 OF 2023.

A BILL

further to amend the Children's University Act, 2009.

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows: -

- | | | | |
|------------------|----|---|---|
| | 1. | This Act may be called the Children's University (Amendment) Act, 2023. | Short title. |
| Guj. 15 of 2009. | 2. | In the Children's University Act, 2009 (hereinafter referred to as "the principal Act"), in the long title, for the words "Children's University", the words "Children's Research University" shall be substituted. | Amendment of long title of Guj. 15 of 2009. |
| | 3. | In the principal Act, in section 1, in sub-section (1), for the words "Children's University", the words "Children's Research University" shall be substituted. | Amendment of section 1 of Guj. 15 of 2009. |

Amendment of
section 2 of Guj.
15 of 2009.

4. In the principal Act, in section 2, in clause (o), for the words “Children’s University”, the words “Children’s Research University” shall be substituted.

Amendment of
Section 3 of Guj.
15 of 2009.

5. In the principal Act, in section 3, -
(i) in sub-section (1), for the words “Children’s University”, the words “Children’s Research University” shall be substituted;
(ii) in sub-section (2), for the words “Children’s University”, the words “Children’s Research University” shall be substituted.

Amendment of
Section 6 of Guj.
15 of 2009.

6. In the principal Act, in section 6, -
(i) for clause (5), the following clause shall be substituted, namely:-
“(5) to partner with existing schools and research institutions;”;
(ii) in clause (17), for the words “Children’s University”, the words “Children’s Research University” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Children’s University Act, 2009 (Guj. 15 of 2009) to provide for the establishment of Children’s University in the State, so as to promote children’s education and progressive research and to regulate their functions in accordance with the provisions of the Act.

For achieving the fundamental goal of the University and to accelerate the research activities, the name of the University is required to be changed from “Children’s University” to “Children’s Research University”. As the name of the University is proposed to be changed, certain consequential amendments have also been proposed in sections 2, 3, and 6 of the said Act.

This Bill seeks to amend the said Act to achieve the aforesaid object.

Dated 8th September, 2023.

RUSHIKESH PATEL.

By order and in the name of the Governor of Gujarat,

K. M. LALA,

Gandhinagar,

Secretary to the Government of Gujarat,

Dated the 11th September, 2023.

Legislative and Parliamentary Affairs Department.



Signature Not Verified

Signed by: BHOLUSINGH THAKUR
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